DR. AMAR PATNAIK (Odisha): Sir, I associate myself with the issue raised by the hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the issue raised by the hon. Member.

SHRI SUJEET KUMAR (Odisha): Sir, I also associate myself with the issue raised by the hon. Member.

MR. CHAIRMAN: Thank you Shri Vanlalvena; what a beautiful name, Vanlalvena. Next Zero Hour mention is of Shri Prasanna Acharya.

Need for constitution of a separate authority for the recognition, protection and all round development of abandoned orphans

SHRI PRASANNA ACHARYA (Odisha): Sir, children are the future of any nation and we must upbring all our children in a very healthy atmosphere with every necessity of life. But, unfortunately, there are millions of orphans in our country with unknown parentage. They are abandoned by unknown parents and they are destitutes, who are seen loitering on the streets, collecting waste papers, plastic material, scrap from the dumping pit for their subsistence. They are vulnerable to abuses and exploitation by anti-socials. According to UNICEF's statistics, India has estimated 31 million orphan children between the age of 1 and 17 years. Sir, to prove the identity of any Indian citizen there are many yardsticks like the PAN card, Aadhaar Card Voter Card, etc. To get admission in a school one need birth certificate, caste certificate, parental identification and so many things. To gualify for Government schemes also, we need Ration card, Income certificate and residence proof. But, from where and how an orphan can get all this? Every deserted orphan ask to himself with broken heart, who are my parents; what is my identity; what is my date of birth; what is my religion; what is my caste; what is my address; whom do I belong. Neither the Government nor the society has answer to these questions.

Therefore, Sir, I request the Government to frame a special law for innumerable orphan destitutes of the country to save them from abuse and exploitation, provide them shelter, education, medical-care and proper livelihood. A separate welfare fund for homeless orphans and street children should be created and to supervise all such things an orphan and street children welfare authority should be constituted immediately.

SHRI SUBHASH CHANDRA SINGH (Odisha): Sir, I associate myself with the matter raised by hon. Member.

DR. SASMIT PATRA (Odisha): Sir, I also associate myself with the matter raised by hon. Member.

DR. AMAR PATNAIK (Odisha): Sir, I also associate myself with the matter raised by hon. Member.

SHRI MUZIBULLA KHAN (Odisha): Sir, I also associate myself with the matter raised by hon. Member.

SHRI SUJEET KUMAR (Odisha): Sir, I also associate myself with the matter raised by hon. Member.

प्रो. मनोज कुमार झा (बिहार)ः महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय से अपने आपको सम्बद्ध करता हूं।

श्रीमती प्रियंका चतुर्वेदी (महाराष्ट्र)ः महोदय, मैं भी माननीय सदस्य द्वारा उठाए गए विषय से अपने आपको सम्बद्ध करती हूं।

DR. FAUZIA KHAN (Maharashtra): Sir, I also associate myself with the matter raised by the hon. Member.

DR. BANDA PRAKASH (Telangana): Sir, I also associate myself with the matter raised by hon. Member.

DR. AMEE YAJNIK (Gujarat): Sir, I also associate myself with the matter raised by hon. Member.

SHRI ABIR RANJAN BISWAS (West Bengal): Sir, I also associate myself with the matter raised by hon. Member.